

## THE VICE-PRESIDENT'S PENSION (AMENDMENT) ACT, 2008

No. 29 of 2008

[30th December, 2008.]

An Act further to amend the Vice-President's Pension Act, 1997. BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:-

@ 1. % Short title and commencement. !

1. Short title and commencement. - (1) This Act may be called the Vice-President's Pension (Amendment) Act, 2008. (2) Clause (i) of section 2 shall be deemed to have come into force on the 1st day of January, 2006 and the remaining provisions of this Act shall come into force at once.

@ 2. % Amendment of section 2. !

2. Amendment of section 2. - In section 2 of the Vice-President's Pension Act, 1997 (hereinafter referred to as the principal Act),- (i) in sub-section (1), for the words "of twenty thousand rupees", the words "at the rate of fifty per cent. of the salary of the Vice-President" shall be substituted; (ii) in sub-section (2), for clause (c), the following clause shall be substituted, namely:- "(c) to secretarial staff consisting of a Private Secretary, an Additional Private Secretary, a Personal Assistant and two Peons and office expenses not exceeding sixty thousand rupees per annum."

@ 3. % Amendment of section 3A. !

3. Amendment of section 3A. - In section 3A of the principal Act, for the words "unfurnished residence", the words and brackets "furnished residence (including its maintenance)" shall be substituted.

@ 4. % Insertion of new section 6. ! 4. Insertion of new section 6. - After section 5 of the principal Act, the following section shall be inserted, namely:- Power to remove difficulties. "6. (1) If any difficulty arises in giving effect to the provisions of this Act as amended by the Vice-President's Pension (Amendment) Act, 2008, the Central Government may, by order, do anything not inconsistent with such provisions for the purpose of removing the difficulty: Provided that no such order shall be made after the expiration of two years from the date on which this Act comes into force. (2) Every order made under sub-section (1) shall be laid before each House of Parliament."

T. K. VISWANATHAN, Secy. to the Govt. of India. { }